

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1680  
ANSWERED ON:30.11.2009  
STATE SPECIFIC RELAXATION UNDER NREGS  
Jindal Shri Naveen

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether any State-specific relaxations have been given in regard to the works undertaken under National Rural Employment Guarantee Scheme (NREGS);
- (b) if so, the details thereof;
- (c) whether some unique works completed under NREGS have come to the notice of the Government; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a): No, Sir.

(b): Does not arise.

(c)&(d): Works to be taken up under NREGS have been clearly stipulated in para 1 of Schedule I of NREG Act. States are required to take up activities in accordance with the provisions of the Act.